

Cr. Rev. No.32/19
CNR No. DLCT11-001760-2019
Arvind Kejriwal v State & Anr.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

19.9.2020 **(Proceeding through VC on CISCO WEBEX)**
 Present: Sh. B. S. Joon and Sh. Mohd. Irshad, learned counsels for the Revisionist.
 Sh. Manish Rawat, Learned APP for the State/Respondent No.1.
 Sh. Rishabh, proxy counsel for Sh. Mahipal Singh, learned counsel for Sh. Karan Singh Tanwar/Respondent no.2.

Learned counsel for the respondent no.2 had already filed written submissions.

I have heard the argument made by the learned counsel for the revisionist and learned APP for the State/Respondent no.1.

However, Sh. Mahipal Singh Rajput Ld. Counsel for respondent no.2 has sent a request through his associate Sh. Rishabh for adjournment stating that he is out of town. This request has been sent although this date was given in his presence and there was no objection at that time.

It may be mentioned here that arguments in this matter were heard earlier also but due to suspension of the regular court work due the pandemic COVID 19, the matter got delayed.

Considering the old pendency of this revision petition, it is

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impressed upon the respondent no.2 to appear and make to argue the matter, if so desired considering that he has already filed written submissions.

Matter will be listed for orders on **30.9.2020**. The learned counsel for respondent no.2 is given the liberty to adduce oral arguments on **26.9.2020 at 11.00 am through VC**.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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**(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 19.9.2020 (SR)**

ECIR. No.HQ/03/2017
DoE vs Sanjay Bhandari & Ors.
CT Cases / 7 / 2020

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

19.9.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: Sh. K.T.S. Tulsi, learned senior advocate with Sh. S. Tabrez and Sh. Faraz Khan, learned counsels for the applicant
 Sh. Robert Vadra.

This application has been received online at the official email ID of this court where in applicant Sh. Robert Vadra is seeking permission of the court to travel abroad for five weeks on medical ground.

K.T.S. Tulsi, learned senior advocate for the applicant submits that this application is in ECIR No.HQ/03/2017/4294 and the complaint in the said ECIR has been filed in this court titled as "Directorate of Enforcement vs. Sanjay Bhandari & Ors".

At the outset Ld.Senior Counsel submits that applicant was granted anticipatory bail in this case vide order dated 01/04/201 and earlier also the applicant has been granted permission to go abroad many times by the Id. Predecessor of this court who was dealing with this case at the stage of investigation. He further submits that while granting anticipatory bail on 01.4.2019 condition was imposed by the court that the applicant shall not leave the country without permission of the court,hence the present application. He request for early hearing as

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applicant intends to travel in coming week having got an appointment for consultation.

The applicant is seeking the permission to travel to England for medical treatment / consultation. Applicant has been asked to submit online the medical record, appointment details and the detail of the place where he intends to visit and the order dated 01/04/2019 at the official email ID of this court.

Let a notice of this application be issued to the DoE, returnable on **21.9.2020 at 02.00 pm.**

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 19.9.2020 (SR)